

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 21  
CP No. (IB)-74/7/JPR/2019  
Under Section 7 of IBC, 2016

**In the matter of:**

**Anand Kumar Gupta**

...Financial Creditor

Versus

**Adelson Pharma Pvt. Ltd.**

... Corporate Debtor

**Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, JUDICIAL MEMBER  
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Financial Creditor : Nitesh Shrivastava, Adv.

For the Corporate Debtor : None-appeared

**ORDER**

An order was reserved in CP No. (IB)- 74/7/JPR/2019 by the then bench comprising of Hon'ble Dr. P.S.N Prasad, Member Judicial and Hon'ble Sh. Raghu Nayyar, Member Technical and is released today for fresh hearing. The learned counsel appearing for the Petitioner shall check and ensure the availability of all the pleadings in the matter and pending IAs with the Registry of Chandigarh both in soft and physical copies within two weeks from today. List the matter on 27.07.2021.

Sd-

(Raghu Nayyar)  
Technical Member

Sd-

(Ajay Kumar Vatsavayi)  
Judicial Member

July 08, 2021